

MR. SPEAKER : I am on my legs. You may take your own time. I was only talking about places where it is really the responsibility of the Centre. Schools have been entered, some students have been pulled out or some teachers have been assaulted, Sec. 144 order has been issued and so many things are there—a bundle of them. Therefore, all the Members are interested; it cuts across Party lines....

SHRI S. M. BANERJEE rose—

MR. SPEAKER : Let me take a decision about them. May I ask the Minister to get us the correct information tomorrow—tomorrow means the next working day, i.e., Monday—so that we may decide.

श्री कंबर लाल गुप्त : (दिल्ली सदर) : अध्यक्ष महोदय, आपने जो बात कही है वह दूसरी है। मैंने जो कल ऐडजर्नमेंट मोशन दिया था उसमें पुलिस ने जो लाठी चार्ज किया जिसमें कई कोसिलर्स जख्मी हुए, उसके बारे में वह था...

MR. SPEAKER : I mentioned Sec. 144. I did not want to mention names because so many people have given notices. It is not proper to mention the names. If you are getting up, it will encourage others also to get up. But the friends who came to me know that they have brought it to my notice. If I mention one name and do not mention other names, then the trouble comes.

SHRI JYOTIRMOY BASU : Sir, Mr. Chavan brought one division of the army and deployed it there....(Interruptions) They are entering the houses of law-abiding citizens robbing the people of their precious things; Sir, repression has been let loose. Will you read this paper? Sir this is a matter, which must be discussed on the floor of this House. We cannot take it so lightly.

SHRI HEM BARUA (Mangaldai) : Sir, my adjournment motion about the attack on the Madras Higher Secondary School....

MR. SPEAKER : That also will come in this.

SHRI JYOTIRMOY BASU : Sir, give us an opportunity to discuss this.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : आपने गृह मंत्री महोदय को कहा कि वह

वक्तव्य दें। मेरा निवेदन है कि आप एक घंटे की चर्चा की इजाजत दे दें...

MR. SPEAKER : After the information is given, let me see. That will be considered then.

श्री अटल बिहारी वाजपेयी : इसमें तो बड़ा समय लगेगा। एक बार मंत्री महोदय वक्तव्य देंगे फिर हमको कुछ कहना पड़ेगा। अगर आप एक घंटे की चर्चा शुरू कर दें और उस चर्चा को सुन कर मंत्री महोदय जवाब दे दें तो अच्छा होगा।

MR. SPEAKER : He must leave that portion to me. Only day before yesterday, we discussed the question of law and order in Delhi for over an hour. Of course, Parliament is responsible for Delhi; but Parliament is not responsible only for Delhi. The whole of India is Parliament's responsibility. Therefore, if everyday we discuss something about Delhi, this House will be converted into the legislature of Delhi. That should not be.

SHRI JYOTIRMOY BASU : The Central Police force, the Border Police force have been deployed in Calcutta. They are systematically torturing peace-loving citizens of Calcutta. We cannot allow this to continue. We must have a discussion on that. Democracy is being turned into a mockery.

MR. SPEAKER : Papers to be laid on the Table.

12.52 hrs.

PAPERS LAID ON THE TABLE  
ANNUAL REPORT OF CEMENT CORPORATION  
OF INDIA AND NOTIFICATIONS UNDER COMPANIES ACT

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the Cement Corporation of India Limited for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-1911/67]

(2) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956 :

- (i) The Cost Accounting Records (Cycles) Amendment Rules, 1967, published in Notification No. G.S.R. 1244 in Gazette of India dated the 19th August, 1967.
- (ii) The Cost Accounting Records (Cement) Amendment Rules, 1967, published in Notification No. G.S.R. 1245 in Gazette of India dated the 19th August, 1967.
- (iii) The Cost Accounting Records (Tyres and Tubes) Rules, 1967 published in Notification No. G.S.R. 1260 in Gazette of India dated the 26th August, 1967.
- (iv) The Cost Accounting Records (Caustic Soda) Rules, 1967, published in Notification No. G.S.R. 1261 in Gazette of India dated the 26th August, 1967.
- (v) The Cost Accounting Records (Room Airconditioners) Rules, 1967, published in Notification No. G.S.R. 1447 in Gazette of India dated the 23rd September 1967.
- (vi) The Cost Accounting Records (Refrigerators) Rules, 1967 published in Notification No. G.S.R. 1448 in Gazette of India dated the 23rd September, 1967.
- (vii) The Cost Accounting Records (Automobile Batteries) Rules, 1967, published in Notification No. G.S.R. 1467 in Gazette of India dated the 30th September, 1967.
- (viii) The Cost Accounting Records (Electric Lamps) Rules, 1967, published in Notification No. G.S.R. 1503 in Gazette of India dated the 7th October, 1967. [Placed in Library. See No. LT-1912/67]

NOTIFICATIONS UNDER FORWARD CONTRACTS (REGULATION) ACT AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY-MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFFI QURESHI) : I beg to lay on the Table :—

- (1) A copy of Notification No. 32(24)-CG-FMC/67 published in Gazette of India dated the 23rd November, 1967 issued under section 14 of the Forward Contracts (Regulation) Act, 1952, [Placed in Library. See No. LT-1913/67]
- (2) A copy of Notification No. S.O. 4138 published in Gazette of India dated the 15th November, 1967 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1914/67]

DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR) 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFFI QURISHI) : On behalf of Shri Morarji Desai, I beg to present a statement showing Supplementary Demands for Grants in respect of Union Territory of Manipur for 1967-68.

12-53 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Dock Workers (Regulation of Employment) Amendment Bill, 1967 which has been passed by the Rajya Sabha at its sitting held on the 5th November, 1967."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1967, which